

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 34
CP (CAA) No. 9/Chd/Hry/2021
(First Motion)**

**Under Sections 230-232 of the
Companies Act, 2013**

In the matter of:-

Green Infracore Assets & others ...Petitioner-Transferor Companies

And

Sembcorp Green Infra Ltd. ...Petitioner -Transferee Company

Present through Video Conferencing:

Mr. Aman Bahri with Mr. Rajat Chopra, Advocates for the petitioner companies.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet Singh Sehgal, Advocate and Mr. Yatin Chadha, Advocate for Income Tax Department.

Heard the learned counsel for the parties. It is stated that no report is required to the RD's report as there is no adverse observations in the said report. It is also stated that this case can be considered alone without linking to the connected case which is coming for 11.01.2023. He is directed to file a short note on this issue within one week.

2. Heard. Orders reserved.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 01, 2022
YP